



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक २(३)]

गुरुवार, जानेवारी २०, २०२२/पौष ३०, शके १९४३

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असाधारण क्रमांक ५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Second Amendment) Act, 2021 (Maharashtra Act No. V of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. V OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 20th January 2022).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that

Mah. XXIV of 1961. circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; and, therefore, promulgated the

Mah. Ord. VII of 2021. Maharashtra Co-operative Societies (Amendment) Ordinance, 2021, on the 1st October 2021 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-second Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Maharashtra Co-operative Societies (Second Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 1st October 2021.

Amendment of section 65 of Mah. XXIV of 1961.

2. In section 65 of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as “ the principal Act”), in sub-section (2), in second proviso, after the figures and sign “2020-2021” the words, figures and sign “and year 2021-2022 ” shall be inserted.

Mah. XXIV of 1961.

Amendment of section 75 of Mah. XXIV of 1961.

3. In section 75 of the principal Act,—

(i) in sub-section (1), in first proviso, after the figures and sign “2019-2020” the words, figures and sign “and year 2020-2021” shall be inserted;

(ii) in sub-section (2B), after the figures and sign “2020-2021” the words, figures and sign “and year 2021-2022” shall be inserted.

Amendment of section 81 of Mah. XXIV of 1961.

4. In section 81 of the principal Act, in sub-section (1), in clause (a), in fourth proviso, after the figures and sign “ 2019-2020 ”, in both the places where they occur, the words, figures and sign “and year 2020-2021” shall be inserted.

Repeal of Mah. Ord. VII of 2021 and saving.

5. (1) The Maharashtra Co-operative Societies (Amendment) Ordinance, 2021, is hereby repealed.

Mah. Ord. VII of 2021.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.